CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

03.11.2011

OA No. 505/2011

Mr. Vishal Soni, Proxy counsel for

Mr. Rajendra Soni, Counsel for applicant.

The present OA is filed against the impugned order dated 21.10.2011 whereby the applicant was relieved from his duty and was directed to join at D.M.C. Bikaner in pursuance of his transfer order dated 14.10.2011. Vide transfer order dated 14.10.2011, the applicant was transferred from Doordarshan Kendra Jaipur to D.M.C. Bikaner.

Learned counsel for the applicant submits that he will be satisfied if the applicant is permitted to represent before the respondent and the respondents be directed to decide his representation by passing a reasoned & speaking order within a specified period and till then, he may not be forced to join his new place of posting.

Having heard the submission made on behalf of the applicant, the applicant is at liberty to file representation within a period of 15 days from today. In case the representation is filed by the applicant within the aforesaid period, in that eventuality, the respondents are directed to decide his representation within a period of one month from the date of receipt of the representation. The respondents are further directed not to force the applicant to join the new place of posting till the disposal of his representation.

The applicant is also at liberty to file substantive OA, if any prejudicial order is passed against him.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar)
Member (A)

cely given vide No 1739 WIIII

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